BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 230/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017

Name of the Company:

VITOL S.A.

V/s.

Bhatia Global Trading Ltd.

Asian Natural Resources (India) L+8.30%

Section of the Companies Act:

Section 60(5)(c) and 65 of the Insolvency and

Bankrupcy Code

| S.NO. NAME (CAPITAL LETTERS) | | DESIGNATION | REPRESENTATION | SIGNATURE |
|------------------------------|------------------|---------------|---|------------|
| 1. | Coural Smake | Co Hinde | John John John John John John John John | |
| 2. | MONAAL DAVAWALA | ADVOCATE | APPLICANT | Monad |
| 3. | POITYA | ADVOCATE | APPLICANT | |
| | KRISHNAMURTHY | | | ü. |
| 4. | PABITRA | AD VO CATE | APPLICANT | Paitremeta |
| | DUTTA NOCIMEN | Adv. & Solich | Responded Wo.2 | Apoly |

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Monaal Davawala with Learned Advocate Mr. Aditya Krishnamurthy with Learned Advocate Mr. Pabitra Dutta present for Applicant/ VITOL S.A. Learned Advocate Mr. Arjun Sheth present for Respondent no. 2.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondent (Bhatia Global Trading Ltd).

Learned Counsel appearing for applicant restricted this application only to CP(IB) 19/2017. Hence, this intervening application is treated as only in CP(IB) 19/2017 in the matter on Asian Natural Resources (India) Ltd.

Applicant is directed to issue notice informing the date of hearing and along with copy of this order on all the respondents in this application except Respondent no. 2 (Bhatia Global Trading Ltd).

Respondent shall their objections, if any on or before 24.08.2017 after serving copy to the applicant.

List the matter on 28.08.2017 for objections of Respondent, if any and for hearing before admission.

MEMBER JUDICIAL

Dated this the 21st day of August, 2017.